RULES COMMITTEE

SEVENTH REPORTS



LOK SABHA SECRETARIAT NEW DELHI

December, 1956

SEVENTH REPORT

*SEVENTH REPORT OF THE RULES COMMITTEE

The Rules Committee held their sitting on the 21st December, 1956 to consider the amendments (See Appendix) received under rule 306(1), to the recommendations contained in their Sixth Report which was laid on the Table of the House on the 14th December, 1956. The Committee also considered the amendments to rules, not referred to in the Sixth Report.

- 2. Shri Hari Vishnu Kamath who had given notice of these-amendments was invited to present his views on the amendments before the Committee.
- 3. After hearing the member who had given notice of amendments: and considering all the aspects in regard to them, the Committee embody their conclusions in this their Seventh Report.

Amendments to the recommendations contained in Appendix I to the Sixth Report

RULE 166A

4. The proviso to Article 111 does not use the phraseology "point or points" being referred back by the President for reconsideration of the Houses. Moreover, in the final analysis all points relating to the provisions of a Bill which may be returned by the President will have to be converted into the form of amendments so that when the House records its decisions, they are capable of being incorporated in the Bill itself. The member who had proposed the amendment agreed that it may be dropped but suggested that sub-rule (1) of the proposed rule 166 should be amended so as to conform to the phraseology used in the proviso to Article 111 of the Constitution.

The Committee accept the suggestion and accordingly recommend that the proposed sub-rule (1) of rule 166 may be re-worded as follows:

"166. (1) When a Bill passed by the Houses is returned to the House by the President with a message requesting that the House should re-consider the Bill or any specified provisions thereof or any amendments as are recommended in his message, the Speaker shall read the message of the President in the House if in session, or if the House is not in session, direct that it may be published in the Bulletin for the information of the members."

RULES 166E, 166L, 166Q and 166V

5. The Committee recommend that the amendments proposed by the member to the proposed rules 166E and 166L may be made. The

^{*}Laid on the Table of the House by Shri K. S. Raghavachari on the 21st December, 1956 and agreed to by the House on the 22nd December, 1956.

Committee also recommend that similar amendment to sub-rule (2) of the proposed rule 166Q and sub-rule (2) of the proposed rule 166V may be made.

RULE 167

6. The Committee recommend that the amendment proposed by the member may be accepted subject to the substitution of the word "separately", for the word "accordingly" in order to bring it in conformity with the phraseology used in the proposed rule 128A.

RULE 356

7. The Committee recommend that the amendment proposed by the member may be accepted.

Amendments to the recommendations contained in Appendix III to the Sixth Report

RULE 323

8. The Committee note that the Speaker's power to "decline to propose the question" on a dilatory motion in abuse of the rules of the House is based on well established Parliamentary practice and is an inherent power vested in him for the smooth and efficient conduct of business in the House. The Committee accordingly recommend that the amendment proposed by the member may not be accepted.

RULE 375

9. The Committee recommend that the amendment proposed by the member may be accepted.

RULE 401

- 10. The Committee recommend that the amendment proposed by the member may be accepted.
 - RULES 166Y AND 382A (Appendix I to the Sixth Report)
 RULES 165 AND 390 (Appendix III to the Sixth Report)
- 11. The member agreed with the views of the Committee that the amendments proposed by him were not necessary and might be dropped.
- 12. The Committee further recommend to the House that the rules contained in the Fourth Edition as amended from time to time and as further amended by their Sixth and Seventh Reports may be approved and a revised edition be brought out.

NEW DELHI; PANDIT THAKUR DAS BHARGAVA,
The 21st December, 1956. For Chairman, Rules Committee.

APPENDIX TO SEVENTH REPORT

APPENDIX

List of amendments to the recommendations of the Rules Committee contained in their Sixth Report and other amendments

Serial No. Name of member and text of amendment

Amendments to the recommendations contained in Appendix I to the Sixth Report

RULE 166A

1. Shri Hari Vishnu Kamath.

In the proposed rule 166A, for the words "amendments recommended", the words "point or points referred for consideration" shall be substituted.

RULE 166E

2. Shri Hari Vishnu Kamath.

In the proposed rule 166E, for the words "or an", the words "incidental or" shall be substituted.

RULE 166L

3. Shri Hari Vishnu Kamath.

In sub-rule (2) of the proposed rule 166L, for the words "or an", the words "incidental or" shall be substituted.

RULE 166Y

4. Shri Hari Vishnu Kamath.

In the proviso to the proposed rule 166Y, for the word "Secretary", the words "Deputy Speaker" shall be substituted.

RULE 167

5. Shri Hari Vishnu Kamath.

The following shall be inserted as a new amendment, namely:—
"After the first proviso to rule 167, the following further

proviso shall be inserted, namely:—

'Provided further that if a member requests that any clause or schedule, or any clause or schedule as amended, as the case may be, be put separately, the Speaker shall put that clause or schedule, or clause or schedule as amended, as the case may be, accordingly'".

RULE 356

6. Shri Hari Vishnu Kamath.

For the proposed amendment to sub-rule (2) of rule 356 indicated at (ii), the following amendment shall be substituted, namely:—

"(ii) for the words 'such member proposed to be named

Serial No.

Name of member and text of amendment

by him', the words 'the member whose name is proposed by him' shall be substituted.".

RULE 382A

7. Shri Hari Vishnu Kamath.

In the proposed new rule 382A, after the words "if and", the word "in" shall be inserted.

Amendments to the recommendations contained in Appendix III to the Sixth Report

RULE 165

8 Shri Hari Vishnu Kamath.

In the proposed proviso to rule 165, for the word "Secretary", the words "Deputy Speaker" shall be substituted.

RULE 323

9. Shri Hari Vishnu Kamath.

For the proposed amendment to rule 323, the following amendment shall be substituted, namely:—

"In sub-rule (2) of rule 323, the words 'from the Chair or decline to propose the question' shall be omitted.".

RULE 375

10. Shri Hari Vishnu Kamath.

For the proposed amendment to clause (2) renumbered as (ii) to rule 375 indicated at (b), the following amendment shall be substituted, namely:—

"(b) in clause (2) re-numbered as (ii), for the words, brackets and figure 'any connected subject thereto according to the mode of procedure mentioned in clause (1),', the following shall be substituted, namely:—

'any subject connected therewith according to the mode of procedure mentioned in clause (i)' ".

RULE 390

11. Shri Hari Vishnu Kamath.

The following shall be inserted as a new amendment, namely:—

"In rule 390, after the words 'together with', the word 'his' shall be inserted.".

RULE 401

12. Shri Hari Vishnu Kamath.

The following shall be inserted as a new amendment, namely:—

"In rule 401, after the word 'provided', the word 'for' shall be inserted.".